

**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**M.A. NO. 50 OF 2025
IN
ORIGINAL APPLICATION NO. 684 OF 2024**

IN THE MATTER OF:

NASSURUDIN

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(S)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Response on behalf of the Respondent no.-2, Uttar Pradesh Pollution Control Board, in Compliance of the order dated 28.04.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi	1-4
2.	Annexure R2/1 A true copy of inspection report dated 17.06.2025, signed on 19.06.2025	5-6
3.	Annexure R2/2 A true copy of Consent to Operate (CTO) dated 23.09.2024	7-12
4.	Annexure R2/3 A true copy of Analysis Report dated 12.04.2025	13
5.	Annexure R2/4 A true copy of Notification No.-GSR 70 (E) dated 22.01.2025	14-15

THROUGH

DATE: 04.07.2025

PLACE: NEW DELHI



STHAVI ASTHANA
ADVOCATE FOR RESPONDENT NO.2,
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UTTAR PRADESH-201303
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. NO. 50 OF 2025

IN

ORIGINAL APPLICATION NO. 684 OF 2024



IN THE MATTER OF:

NASSURUDIN

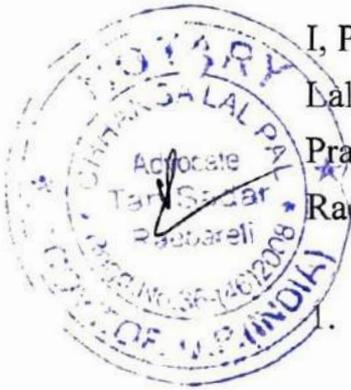
...APPLICANT

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(S)

**RESPONSE ON BEHALF OF THE RESPONDENT NO.-2,
UTTAR PRADESH POLLUTION CONTROL BOARD, IN
COMPLIANCE OF THE ORDER DATED 28.04.2025 PASSED
BY THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**



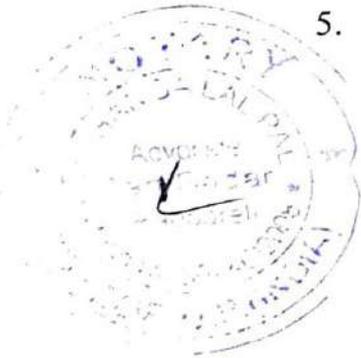
I, Pradeep Kumar Vishwakarma, aged about 44 years S/o Shri Jhabbu Lal Vishwakarma, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Raebareli do hereby solemnly affirm and state on oath as under:

1. That I the deponent in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

Handwritten signature

NOTARY

3. That in the present matter applicant has raised the grievances that brick-kiln namely Kayyum Eit Udyog is operating on the State Highway from Sultanpur to Ayodhya on the western side which has been established without compliance with siting criteria and causing pollution. It is also stated by the applicant that brick kiln has not installed Zig-Zag technology, obtained Clearance/No Objection Certificate wrongly and is not complying with the siting criteria prescribed in Rules.
4. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) vide its order dated 22.07.2024 has pleased to disposed the original application with direction to joint committee comprising District Magistrate Sultanpur and UPPCB to visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate action in accordance with law after giving due opportunity of hearing to all concerned parties, within a period of two months, and submit a Compliance Report with Registrar General of the Hon'ble Tribunal
5. That in compliance with the order dated 22.07.2024, a compliance report was submitted by the joint committee on 21.10.2024, upon considering the joint committee report this Hon'ble Tribunal vide its order dated 28.04.2025, was pleased to issue a notice to the respondents with direction to file their response.
6. That in compliance to the above direction, an inspection was undertaken by the UPPCB on 17.06.2025, at the brick kiln in question i.e. M/s Kayum Ent Udyog, Village-Aamkol, Tehsil Sadar, District-Sultanpur, in presence of the authorized representatives.



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A true copy of inspection report dated 17.06.2025, signed on 19.06.2025 is being annexed herewith as **Annexure No.-R2/1**.

7. That during the course of inspection the brick kiln was found closed due to off season. As per the office records of UPPCB, earlier consent under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended, for operation of the brick kiln was issued till 31.07.2024. Currently the consent is extended for the period up to 31.07.2029 vide Consent to Operate (CTO) dated 23.09.2024.

A true copy of Consent to Operate (CTO) dated 23.09.2024 is being annexed herewith as **Annexure No.-R2/2**.

8. That in pursuance with the conditions of the consent issued, the brick kiln has provided the stack monitoring report conducted by the authorized laboratory in the month of April, 2025. As per the stack monitoring report the value of particulate matter in the stack emission during the operation of the brick kiln was found to be 232.5 mg/nm³, in accordance with the prescribed standards of 250 mg/nm³.

A true copy of Analysis Report dated 12.04.2025 is being annexed herewith as **Annexure No.-R2/3**.

That it is necessary to mention here that the brick kiln in question was not found converted in zig-zag technology at present. In order to convert brick kilns into zig-zag, it is stated that the time limit for converting brick kilns into zig-zag has extended till 30.06.2025 vide Notification No.-GSR 70 (E) dated 22.01.2025 issued by the Ministry of Environment, Forest and Climate Change, Government of India, regarding the brick kilns established within 10 km radius of non-attainment cities,



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National Capital Region and other areas except critically polluted areas.

Further it is mentioned that the District Sultanpur is currently not covered in non-attainment city/National Capital Region/critically polluted area.

A true copy of Notification No.-GSR 70 (E) dated 22.01.2025 is being annexed herewith as Annexure No.-R2/4.

- 10. That the above response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration. It is prayed that the same be taken on record.



[Signature]
DEPONENT

VERIFICATION

Verified at Raebareli on this the 02/7..... day of July, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

[Signature]
DEPONENT

Subscribed and sworn to before me by
[Signature]
 Identified by Shri. *[Signature]*
 Who is Personally known to me
 or in my presence
 The Contents of this
 understood by the deponent
 Distt. Rae Bareilly
[Signature]
 Advocate
 Distt. Rae Bareilly

मैसर्स कययूम ईट उद्योग (पार्टनर श्री नूर आलम), ग्राम-आमकोल, तह0-सदर, जनपद-सुल्तानपुर के विरुद्ध मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Misc application in disposed of cases no-50/2025 in O.A. no-684/2024 नसरुद्दीन बनाम स्टेट ऑफ यू0पी0 में दिनांक-28.04.2025 को पारित आदेश के अनुपालन में जाँच आख्या।

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित Misc application in disposed of cases no-50/2025 in O.A. no-684/2024 नसरुद्दीन बनाम स्टेट ऑफ यू0पी0 में मा0 अधिकरण द्वारा पारित आदेश दिनांक-28.04.2025 का सन्दर्भ ग्रहण करने का कष्ट करें। जो कि मैसर्स कययूम ईट उद्योग, ग्राम-आमकोल, तह0-सदर, सुल्तानपुर से सम्बन्धित है। जिसके सुसंगत अंश निम्नवत हैं-

".....9. Ms. Sthavi Asthana, Advocate has appeared and accepted notice on behalf of UPPCB. Response may be filed by UPPCB within one month.

10. The Registry is directed to issue notice to Respondents No. 1 and 3 requiring them to file their response within one month...

11. Notice be served on project proponent-M/S Kayum int udyog through the district magistrate, sultanpur and for this purpose notice issued to the project proponent be sent to the district magistrate, Sultanpur by E-mail for getting service of the same effected on it and sending his report in this regard.

12. List on 11.07.2025 for further proceedings."

माननीय अधिकरण द्वारा पारित आदेश के अनुपालन में ईट भट्टा मैसर्स कययूम ईट उद्योग, ग्राम-आमकोल, तह0-सदर, जनपद-सुल्तानपुर का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक-17.06.2025 को किया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में श्री इम्तियाज अहमद एवं पार्टनर श्री नूर आलम उपस्थित रहे। निरीक्षण के समय ईट भट्टा संचालन में नहीं पाया गया। निरीक्षण आख्या निम्नवत है-

(i) सन्दर्भित ईट उद्योग सुल्तानपुर शहर से लगभग 07 किमी0 दूर फैजाबाद-सुल्तानपुर मार्ग पर ग्राम-आमकोल में स्थापित है। ईट भट्टे का अक्षांश, देशान्तर क्रमशः 26.318992, 81.104834 है।

(ii) उपस्थित प्रतिनिधि के अनुसार ईट भट्टे की स्थापना वर्ष 1997-98 में की गयी थी। ईट भट्टे की स्थापित क्षमता 23 पाया लगभग 25000 ईट/दिन उत्पादन की है। ईट भट्टे में गैसीय उत्सर्जकों के निस्तारण हेतु भूतल से लगभग 115 फीट ऊँची चिमनी स्थापित पायी गयी। परन्तु प्लेटफार्म और सीढ़ी स्थापित नहीं पायी गयी। निरीक्षण के समय चिमनी से सम्बद्ध ट्रेन्च में पकी हुई ईट भरी हुई पायी गयी।

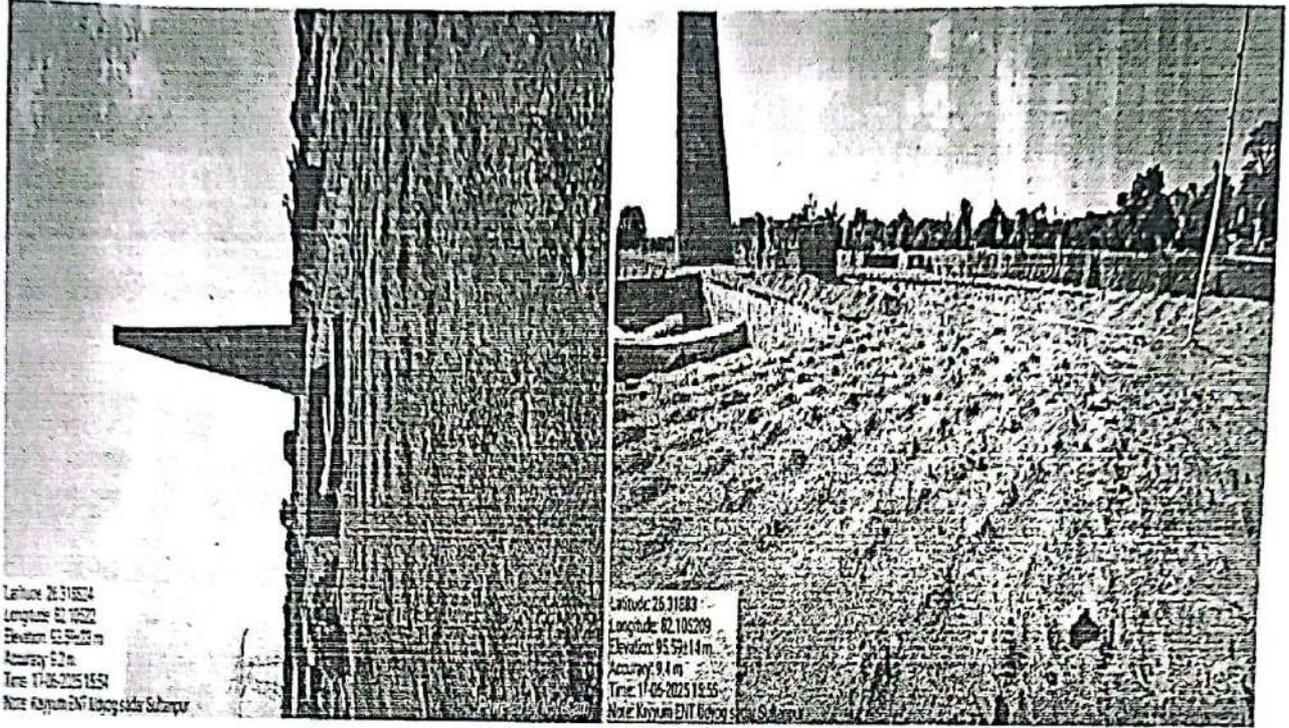
(iii) ईट भट्टा की चिमनी से पूरब दिशा में लगभग 80 मीटर की दूरी पर फैजाबाद-सुल्तानपुर मार्ग तत्पश्चात लगभग 450 मीटर तक कृषि भूमि, पश्चिम दिशा में लगभग 500 मीटर तक कृषि भूमि, उत्तर दिशा में लगभग 200 मीटर तक कृषि भूमि तत्पश्चात लगभग 250 मीटर पर ग्राम-आमकोल की आबादी लगभग 40-45 घर (लगभग 200-225 व्यक्ति) तथा दक्षिण दिशा में लगभग 300 मीटर तक कृषि भूमि तत्पश्चात ग्राम-आमकोल की आबादी लगभग 80-100 घर (लगभग 400-500 व्यक्ति) स्थित है। निरीक्षण के समय ईट भट्टा स्थल स्थापना के समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया। जिसके अनुसार "आबादी, सार्वजनिक इमारत, अस्पताल, विद्यालय ऐसी इमारतें अथवा स्थल जो ज्वलनशील पदार्थ एकत्र करने के प्रयोग में लाए जाते हैं ईट भट्टा, टाईल्स अथवा खपड़ा चूना व सुर्खी 200 मीटर की दूरी के अन्दर न बनाया न फूका जाएगा, न ही बनवाया या फुंकवाया जाएगा।" (संलग्नक-1)

(iv) क्षेत्रीय कार्यालय, उ0प्र0. प्रदूषण नियन्त्रण बोर्ड, रायबरेली के अभिलेखानुसार ईट भट्टे को संचालन हेतु पूर्व में नियमानुसार सहमति (जल/वायु) 31.07.2024 तक तथा वर्तमान में 31.07.2029 तक की अवधि हेतु निर्गत है। (संलग्नक-2)

(v) निर्गत सहमति की शर्तों के अनुपालन में ईट भट्टे द्वारा माह अप्रैल, 2025 में अधिकृत प्रयोगशाला से करायी गयी स्टैक मॉनिटरिंग रिपोर्ट उपलब्ध करायी गयी है। जिसके अनुसार ईट भट्टा संचालन के दौरान चिमनी उत्सर्जन में Particulate matter की मात्रा 232.5 mg/nm³ पायी गयी है। जो निर्धारित मानकों 250 mg/nm³ के अनुरूप है। (संलग्नक-3)

(vi) उक्त ईट भट्टा वर्तमान में जिग-जैग पद्धति में परिवर्तित नहीं पाया गया। ईट भट्टों को जिग-जैग पद्धति में परिवर्तित करने के क्रम में अवगत कराना है कि नॉन अटेनमेन्ट शहरों के 10 किमी0 की परिधि में स्थित ईट भट्टों, राष्ट्रीय राजधानी क्षेत्र एवं क्रिटिकली प्रदूषित क्षेत्रों को छोड़कर अन्य क्षेत्रों के लिए पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-जी0एस0आर0 70 (ई) दिनांक-22.01.2025 के माध्यम से ईट भट्टों को जिग-जैग पद्धति में परिवर्तित करने की समय सीमा दिनांक-30.06.2025 तक बढ़ायी गयी है। जनपद सुल्तानपुर वर्तमान में

नोंन अटेनमेन्ट शहर/राष्ट्रीय राजधानी क्षेत्र/क्रिटकली प्रदूषित क्षेत्र में आच्छादित नहीं है।
(संलग्नक-4)
निरीक्षण के समय लिए गए फोटोग्राफ्स निम्नवत हैं-



उपरोक्तानुसार अवगत कराना है कि ईट भट्टे की स्थापना निरीक्षण के समय उपस्थित ईट भट्टा प्रतिनिधि एवं अभिलेखों के अनुसार वर्ष 1997-98 में की गयी थी। तत्समय ईट भट्टा जिला पंचायत की उपविधियों के अनुसार स्थापित किया जाना प्राविधानित था। ईट भट्टे के संयुक्त निरीक्षण के समय ईट भट्टा स्थापना स्थल तत्समय प्रभावी जिला पंचायत की उपविधियों के अनुरूप पाया गया। वर्तमान में ईट भट्टे को संचालन हेतु राज्य प्रदूषण नियन्त्रण बोर्ड से सहमति (जल/वायु) 31.07.2029 तक की अवधि हेतु निर्गत है।

Agar
19/06/25
(मनीष त्रिपाठी)
वैज्ञानिक सहायक

Blro
19/06/25
(दीपक मेहरा)
सहायक पर्यावरण अभियन्ता

~~क्षेत्रीय अधिकारी महोदय,~~

Blro
19/06/25



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 27607120

218269/UPPCB/Raebareli(UPPCBRO)/CTO/both/SULTANPUR/2024

Date: 23/09/2024

To,

M/s

QAYYUM ENT UDYOG

VILL AAMKOAL SADAR SULTANPUR,SULTANPUR,228118

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **QAYYUM ENT UDYOG** located at **VILL AAMKOAL SADAR SULTANPUR,SULTANPUR,228118**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **QAYYUM ENT UDYOG** granted for the period from **05/08/2024 to 31/07/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Brick-25000 Number/day	25000	Numbers/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1	Septic Tank	
Industrial	0	Septic Tank	

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) **Sewage Treatment and Disposal :-** The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Stack	Coal agriculture Residue 4.0 Ton/day	1	Particulate Matter	Approx 30 Meter above ground level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	Brick Stack	Particulate Matter	As Per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

In this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

On the basis of observations made in inspection report of M/s QAYYUM ENT UDYOG VILL AAMKOAL SADAR SULTANPUR, SULTANPUR, 228118 recommended for grant of conditional consent (Air/water) with following special conditions:-

- 1- Brick kiln shall ensure adequate plantation and proper green belt around the premises.
- 2- Brick kiln shall obtain prior approval before making any modification in product/process/fuel/plant machinery. Failing which consent would be deemed rejected.
- 3- Brick kiln shall abide by directions given by Hon'ble Supreme Court, High Court, National Green

- Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
- 4- Brick kilns shall be converted to zig zag technology or vertical shaft or use Piped Natural Gas as fuel in brick making within a period of two years
 - 5- Brick kiln shall not use hazardous waste like spent organic solvent, oily residue, pet coke, filter press cake, and other wastes like plastic, rubber, leather cutting etc.
 - 6- All brick kilns shall use only approved fuel such as Piped Natural Gas coal, fire wood and or agricultural residues Use of pet coke, tyres, plastic, hazardous waste shall not be allowed in brick kilns.
 - 7- Brick kilns shall construct permanent facility (port hole and platform) as per the norms or design laid down by the Central Pollution Control Board for monitoring of emissions.
 - 8- Brick kilns shall follow process emission fugitive dust emission control guidelines as prescribed by concerned State Pollution Control Boards/Pollution Control Committees.
 - 9- The ash generated in the brick kilns shall be fully utilized in-house in brick making.
 - 10- All necessary approvals from the concerned authorities including mining department of the concerned State or Union Territory shall be obtained for extracting the soil to be used for brick making in the brick kiln.
 - 11- The brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads.
 - 12- Vehicles shall be covered during transportation of raw material/bricks"
 - 13- Brick kiln shall provide permission to this office issued by Zila Panchayat and Mining Department within three month from date of issue of this consent to operate.
 - 14- Brick kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
 - 15- The brick kiln should ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Government of India via serial no. 74 of Schedule-I in notification no. GSR 543(E) dated 22-07-2009 issued under Environment (Protection) Rules, 1986.
 - 16- The brick kiln should comply the notification issued under the Environment (Protection) Act. 1986
 - 17- The brick kiln should installed lightning arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lightning attack.
 - 18- Compliance report of this consent order must be sent to this office within two months.
 - 19- Ash content should be used for low lying land filling in a scientific manner.
 - 20- The brick kiln should regularly operate and maintain Air Pollution Control System (APCS) so that it meet stipulated emission standard.
 - 21- Stack emission monitoring test should be carried out from Environment (Protection) Act. 1986 approved laboratory/NABL laboratory by the brick kiln and submit monitoring report to the Board within two months.
 - 22- Proposal of Zig-zag technology should be submitted as earliest with time bound program.
 - 23- The Brick Kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations.
 - 24- The Brick kiln fine dust not to accumulate all around the Brick kilns.
 - 25- Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging.
 - 26- Unit is directed to Pucca arrangement for workers regarding water supply and provide hygienic sanitation facility ensuring ODF.
 - 27- Unit will develop green belt all around the campus of Brick kiln.
 - 28- Proper water supply arrangement will be made by the unit to the workers for domestic activities.
 - 29- Proper record regarding water consumption for suppression of dust around the Brick Kiln will be maintained by the unit.
 - 30- If any adverse order issued from Hon'ble Court or Head Office Regarding suitability of site. Then the operation of brick kiln shout is closed.
 - 31- If any balance fees found, it will have to be paid by brick kiln in future.

The condition of the confirmation that the found complaint was, then consent order itself will be automatically canceled.

33- If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring compliance and after revocation of the closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

34- This consent will be effective and valid only after the revoke of the closure order dated 15-07-2021 issued to Brick kiln by State Board.

35- The brick kiln should comply all above conditions failing which the above consent shall automatically stand revoked. The board has the right to modify any conditions & when required in compliance with any change in environmental guidelines and Hon'ble courts orders passed time to time.

36- It will be mandatory for the industry to submit the Balance Sheet certified by a Chartered Accountant to this office within 2 months of receipt of consent.

37- That the Brick kilns shall comply the order dated 8-4-2022 passed by Hon'ble Supreme court in writ petition no. 18213/2021 NCR Brick kilns Association vs. Central Pollution Control Board and others and notification dated 22-2-2022 issued by Ministry of Environment Forest And Climate Change.

38- The Brick Kilns shall also comply the orders passed by Hon'ble Supreme court, Hon'ble High court and Hon'ble N.G.T. pertaining to brick kilns.

39- This consent will be valid only as per the final orders passed by the Hon'ble NGT in the Original Application number-684/2024 filed in the Hon'ble NGT against the brick kiln.

PRADEEP KUMAR VISHWAKARMA
Digitally signed by PRADEEP KUMAR VISHWAKARMA
Date: 2024.09.23 14:04:43
+05:30 Regional Officer

Copy to:

Chief Environment Officer (5), U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.

PRADEEP KUMAR VISHWAKARMA
Digitally signed by PRADEEP KUMAR VISHWAKARMA
Date: 2024.09.23 14:05:03
+05:30 Regional Officer



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरतू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



ETS-LAB

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TC-15390

ANNEXURE R2/3

TEST REPORT

TEST REPORT NO.: ETS/2051-1/04/2025 ULRNO.TC153902500020511F DATE OF REPORT: 12.04.2025

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S. KAYYUM ENT UDYOG
VILLAGE-AAMKOL, TEHSIL- SADAR,
DISTT. - SULTANPUR(UP)

Date Of Sampling : 07.04.2025
Analysis Start Date : 09.04.2025
Analysis End Date : 12.04.2025
Duration Of Sampling : 30 MIN
Sample ID No. : 2051-1
Sampling Done By : ETS STAFF
Sampling Method : ETS/STP/ STACK-01
Stack Attached To : BRICK KILN STACK
Capacity Of Stack : 23.0 PAYA
Quantity Of Fuel Used : 4.5 TPD
Type Of Fuel Used : COAL
Stack Height Above Ground : 33.52 MTR.
Stack Dia At The Top : 1540.0 MM
Material Of Construction : BCC
Attached APCS : GRAVITY SETTLING CHAMBER
Normal Operating Schedule : NORMAL
Ambient Temperature : 38°C
Flue Gas Temperature : 99.1°C
Velocity Of Flue Gases : 2.45 MTR./SEC.
Quantity Of Emission Discharged : 13123.2 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters	mg/Nm ³	232.5	250	IS-11255 (Part-1)

*****End of Test Report*****



For Enviro Tech Services Pvt. Ltd.

AUTHORIZED SIGNATORY
(Quality Manager)

Format No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019 (Quality Manager)

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.





भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-23012025-260395
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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 41]

नई दिल्ली, बुधवार, जनवरी 22, 2025/माघ 2, 1946

No. 41]

NEW DELHI, WEDNESDAY, JANUARY 22, 2025/MAGHA 2, 1946

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 22 जनवरी, 2025

सा.का.नि. 70(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

- (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) नियम, 2025 है।
- (2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में क्रम सं. 74 के टिप्पण की क्रम संख्या 2 के पैरा (ख) में "एक वर्ष" शब्दों के स्थान पर "दो वर्ष चार मास और सात दिन" शब्द रखे जाएंगे।

[फा.सं. क्यू-15017/35/2007-सीपीडब्ल्यू]

वेद प्रकाश मिश्रा, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में का.आ. 844(अ), तारीख 19 नवंबर, 1986 द्वारा प्रकाशित किए गए थे और सा.का.नि. 543 (अ), तारीख 22 जुलाई, 2009, सा.का.नि.

143(अ), तारीख 22 फरवरी, 2022 और सा.का.नि. 895(अ), तारीख 15 दिसंबर, 2023 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd January, 2025

G.S.R. 70 (E).— In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:—

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2025.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in SCHEDULE-I, in Sl. No. 74, in the notes, in serial number 2, in paragraph (b) for the words "one year", the words "two year four months and seven days" shall be substituted.

[F. No. Q-15017/35/2007-CPW]

VED PRAKASH MISHRA , Jt. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844(E), dated the 19th November 1986, and amended, *vide* notification G.S.R. 543(E), dated the 22nd July, 2009, G.S.R. 143(E), dated the 22nd February, 2022 and G.S.R. 895(E), dated the 15th December, 2023.